

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Original Jurisdiction)

ORIGINAL PETITION NO. 05 OF 2019 &
IA NO. 1424 OF 2019

Dated: 16th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sprang Soura Kiran Vidyut Private Limited ... Petitioner(s)
Versus
Andhra Pradesh Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Petitioner(s) : Mr. Hemant Sahai
Ms. Puja Priyadarshini
Ms. Molshree Bhatnagar

Counsel for the Respondent(s) : Mr. M.G. Ramachandran, Sr. Adv.
Ms. Poorva Saigal
Ms. Anushree Bardhan
Ms. Tanya Sareen for R-2

Mr. B. Adinarayana Rao, Sr. Adv
Mr. Rakesh K. Sharma
Mr. Nishant for AP Discoms

Mr. Brahmanandam for APSPDCL

ORDER

We have heard on the application filed by Respondent No.3 & 4/DISCOMS seeking modification of the order dated 29.08.2019. We have gone through the counter affidavit filed by Respondent No.3 & 4. We have gone through our orders, interim orders as well passed from time to time.

We make it clear that Respondent Commission should proceed with the Petitions (Public hearing in the matter of approval of Power Sale Agreement (PSA) signed by APDISCOMSs with M/s. NTPC and regulation of price under Section 86(1) (b) of the Electricity Act, 2003 for purchase of power from 750 MW (Phase-II) Solar Park at NP Kuntra, Anantapur District) and (Public hearing in the matter of approval of Power Sale Agreement (PSA) signed by APDISCOMSs with M/s. SECI and regulation of price under Section 86(1) (b) of the Electricity Act, 2003 for purchase of power from 750 MW Kadapa Ultra Mega Solar Park) disposing of proceedings pending before them based on the letters issued by Respondent/DISCOM on merits and those orders which shall be passed will be subject to orders of this Tribunal in the appeal, as expeditiously as possible but not later than 05.10.2019.

List the matter on **23.10.2019.**

(S.D. Dubey)
Technical Member

Pr/pk

(Justice Manjula Chellur)
Chairperson